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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.153/2004 in OA No.3125/2003

New Delhi, this the 4th day of June, 2004

Hon'ble Shri S.K. Naik, Member(A)

P.R.N. Nair .. Applicant  
(Shri S.M.Garg, Advocate)

versus

Director General, CSIR & Others .. Respondents

ORDER(in circulation)

Perusal of the review application filed by the applicant against the order dated 28.4.2004, by which OA 3125/2003 was dismissed being devoid of merits and for the detailed reasons discussed therein, reveals that the applicant is only trying to build up a case for review on the same set of facts and grounds which have already been taken care of. He has not come with any valid ground warranting review of the said order under Order 47, Rule 1 CPC read with Section 22(3)(1)(f) of Administrative Tribunals Act, 1985. In the result RA is dismissed.

Naik  
(S.K. Naik)  
Member(A)

/gtv/